

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ANUPAM PORT CRANES CORPORATION LIMITED NOT HAVING ANY BUSINESS ACTIVITIES AT PRESENT	
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>RELEVANT PARTICULARS</b>	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	ANUPAM PORT CRANES CORPORATION LIMITED CIN: U29100GJ2011PLC067084
2. Address of the registered office	Plot No. 136 Gidc Industrial Estate Vihad Udyog Nagar, Vihad Udyog Nagar, Gujarat-388121, India
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gujarat
5. Installed capacity of main products/ services	Not applicable as the Company has no manufacturing operations at present
6. Quantity & value of main products/ services sold in last financial year	The Company has turnover of Rs. 5.36 Cr according to provisional profit & loss Account produced before us
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email at: <a href="mailto:corp.anupam@gmail.com">corp.anupam@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email at: <a href="mailto:corp.anupam@gmail.com">corp.anupam@gmail.com</a>
10. Last date for receipt of expression of interest	29/06/2024
11. Date of issue of provisional list of prospective resolution applicants	08/07/2024
12. Last date for submission of objections to provisional list	12/07/2024
13. Date of issue of final list of prospective resolution applicants	20/07/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	20/07/2024
15. Last date for submission of resolution plans	24/08/2024
16. Process email id to submit EOI	<a href="mailto:corp.anupam@gmail.com">corp.anupam@gmail.com</a>
Nandish Sunilbhai Vin Resolution Professional for Anupam Port Cranes Corporation Limited Regn No: IBI/PPA-001/PP-02117/2020-2021/13270 Date: 07.06.2024 Address: C/53, Shanti Niketan Row House, Opp Sagar Complex, Anand Mahal Road, Surat-395009	

MAS FINANCIAL SERVICES LIMITED		APPENDIX - IV-A [SEE PROVISIO TO RULE 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES	
REGISTERED OFFICE: 6, GROUND FLOOR, NARAYAN CHAMBERS, B/H. PATANG HOTEL, ASHRAM ROAD, AHMEDABAD - 380 009. CONTACT PERSON: MR. VISHVAJITBHAI D. VALA, MOBILE NO.9954 77075		E-Auction Sale Notice of the Immovable Assets under the Securitization and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor i.e. MAS FINANCIAL SERVICES LIMITED. The physical possession of which has been taken by the authorized officer of MAS FINANCIAL SERVICES LIMITED in the Loan Account No. 1617545 with a right to sale the same on "As is Where is, As is What is, And Whatever There is and without any recourse basis" for realization of company's dues.	
<b>1. BORROWER/S &amp; GUARANTOR/S NAME &amp; ADDRESS</b> <b>2. TOTAL DUE + INTEREST</b>		<b>1. DESCRIPTION OF THE PROPERTY</b> <b>2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT</b>	
<b>1. KRISHNA HOUSE (BORROWER), THROUGH ITS PROPRIETOR</b> <b>PROPRIETOR: MR. MAYANI VITTHALBHAI JIVRAJBHAI</b> OFFICE ADDRESS: NO. 6, CITY CORNER APARTMENT, OPP GOPINATH SOCIETY, LAJMI CHOWK, MOTA VARACHHA, SURAT - 395006. <b>MRS. MAYANI BHAVNABEN V. (GUARANTOR)</b> ADDRESS: NO. 121, MAMTAPARK SOCIETY-1, BESIDE SHIVANI MOTORS, KAPODRA, SURAT - 395006. <b>MR. MAYANI PIYUSHKUMAR VITTHALBHAI (GUARANTOR)</b> ADDRESS: NO. 121, MAMTAPARK SOCIETY-1, BESIDE SHIVANI MOTORS, KAPODRA, SURAT - 395006. <b>MR. KAMALKUMAR C. THESIA (GUARANTOR)</b> ADDRESS: NO. 28, LAXMIBA SOCIETY, MINI BAZAR, VARACHHAROAD, SURAT - 395006.		<b>1. ALL THAT PIECE AND PARCEL OF THE IMMOVABLE PROPERTY KNOWN AS "KRISHNA HOUSE", PROPERTY BEARING NON-AGRICULTURE LAND BEARING (OLD SURVEY / BLOCK NO. 71, ADMEASURING HECTARE 2-94-02 SQ. MTRS. &amp; POT KHARABA HECTARE 0-07-14 SQ. MTRS. TOTAL HECTARE 3-01-16 SQ. MTRS.) NEW SURVEY / BLOCK NO. 93 ADMEASURING 29384 SQ. MTRS. SITUATED AT MOUJE GHALLUDI, TALUKAKAMREJ, DISTRICT SURAT, GUJARAT. (NOTE: UNITS EXCLUDED WHEREIN SECURED CREDITOR HAS ISSUED NO OBJECTION CERTIFICATE) BOUNDED AS FOLLOWS: EAST: LAND OF BLOCK NO. 70 WEST: LAND OF BLOCK NO. 67 NORTH: LAND OF BLOCK NO. 67 &amp; 68 SOUTH: JAHANGIRPURA - NAVIPARDI STATE HIGHWAY <b>2. ACCOUNT NAME: MAS FINANCIAL SERVICES LTD.</b> <b>ACCOUNT NO. 03101200051378;</b> <b>BANK NAME: AXIS BANK LTD;</b> <b>IFSC CODE: UTIB0000003;</b> <b>BRANCH: LAW GARDEN, AHMEDABAD - 380006</b></b>	
<b>1. DATE &amp; TIME OF E-AUCTION</b> <b>2. LAST DATE OF SUBMISSION OF EMD</b> <b>3. DATE &amp; TIME OF THE PROPERTY INSPECTION</b>		<b>1. RESERVE PRICE</b> <b>2. EMD OF THE PROPERTY</b>	
<b>1) E-AUCTION DATE: 24/06/2024</b> 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES <b>2) LAST DATE OF SUBMISSION OF EMD WITH KYC</b> 21/06/2024 - TILL 05:00 PM <b>3) DATE OF INSPECTION: ON 20/06/2024 - BETWEEN 10:00 AM TO 01:00 PM IST</b>		<b>1. RESERVE PRICE (IN INR):</b> RS. 14,00,00,000/- (RUPEES FOURTEEN CRORES ONLY) <b>2. EMD AMOUNT (IN INR):</b> RS. 1,40,00,000/- (RUPEES ONE CRORE FOURTY LAKHS ONLY)	
<b>STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002</b>			
The Borrowers / Guarantors are hereby notified to pay the sum as mentioned in the demand notice along with up to date interest and ancillary expenses before the date of E-Auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.			
For further detailed terms and conditions of Sale, please refer to the link <a href="https://sarfaesi.auctiontiger.net">https://sarfaesi.auctiontiger.net</a> also available at MAS FINANCIAL SERVICES LIMITED website i.e. <a href="https://mas.co.in/">https://mas.co.in/</a>			
Place: Surat Date: 07/06/2024		MAS FINANCIAL SERVICES LIMITED Authorized Officer	

IDBI BANK LIMITED - VARACHHA BRANCH	
101-102, Mangaldeep-2, Opp Varachha Police Station, Varachha Road, Surat Pin :395006, Gujarat	
<b>NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI Act)</b>	
<b>Name of the Borrower/s:</b>	<b>Name of the Mortgagor/s and Guarantor/s:</b>
Shri. Gajaram Bhaktaram Dewasi Smt. Kamla Devi	Shri. Gajaram Bhaktaram Dewasi (Borrower and Mortgagor) Smt. Kamla Devi (Co-Borrower and Mortgagor)
Notice is hereby given to the aforesaid Borrower(s) and Mortgagor that the aforesaid Borrower was sanctioned financial assistance of Rs. 23,00,000/- (Rupees Twenty-three lakhs only) by IDBI Bank Ltd. (IDBI Bank), by way of Home Loan for purchase of house and disbursement of Rs. 15709/- (Rupees Fifteen Thousand Seven Hundred and Nine only) as Loan for Insurance Premium. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by Shri. Gajaram Bhaktaram Dewasi (Borrower and Mortgagor) and Smt. Kamla Devi (Co-borrower and Mortgagor). The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the properties mentioned below. As the aforesaid Borrower has defaulted in repayment of the said financial assistance in terms of the Loan Agreement (s) dated March 22, 2022, the account of the Borrower has been classified as non-performing assets (NPA) in the books of IDBI Bank on January 8, 2024 in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the aforesaid Borrower, IDBI Bank, vide its letter bearing Ref. No. Recall-051202499432245 dated February 7, 2024, has declared the financial assistance together with interest and other monies aggregating Rs. 23,35,659.35 (Rupees Twenty-three lakhs thirty-five thousand six hundred and fifty-nine and thirty-five paise only), to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank a total sum of Rs. 23,96,593.35 (Rupees Twenty-three lakhs ninety-six thousand five hundred and ninety-three and thirty-five paise only) as on March 9, 2024 together with further interest thereon with effect from March 10, 2024 till payment or realization, at the contractual rate as stated in the said letter.	
Necessary notice was issued/served by IDBI Bank under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s) and Mortgagor by "Registered post with Acknowledgement Due". However, notice sent to Shri. Gajaram Bhaktaram Dewasi (Borrower and Mortgagor) and Smt. Kamla Devi (Co-borrower and Mortgagor) was returned un-served with postal remark "Addressee left". In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.	
Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act.	
We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
In the circumstances, Borrower(s)/Guarantor(s) is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.	
<b>DETAILS OF THE PROPERTY</b>	
All that piece and parcel of land Flat No : B/1105 on the 11th floor of the Tower : B building known as "Vivek Residency" situated at SaniaHemad bearing Revenue Survey No : 18/1, Block No : 24 of Village : SaniaHemad, Taluka : Choryasi, District : Surat, in the State of Gujarat. Bounded: On the East by: Adj. Flat No: B/1104. On the West by: Adj. Flat No: B/1105, On the South by: Building Lift, On the North by: Road.	
Together with all and singular structures and erections thereon, both present and future.	
Date: 07.06.2024 - Place: Varachha, Surat	Authorised Officer & Deputy General Manager-IDBI Bank Ltd

AXIS BANK		POSSESSION NOTICE APPENDIX - IV [Rule 8(1)]	
Collection, 1st Floor Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat - 380054.			
Whereas, the undersigned being the Authorized Officer of the AXIS BANK LTD, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated mentioned herein below table calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the amount mentioned hereunder in the notice as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred, within 60 days from the date of the said notice.			
Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table having failed to repay the Banks dues as mentioned in the notice issued to him under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, notice is hereby given to the Borrower and other mentioned herein above in particular and the public, in general, that the undersigned has taken Possession (mentioned herein below table) of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on following date:			
Borrower/Co-Borrower/Mortgagor/Guarantor mentioned herein below table in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AXIS BANK LTD for an amount mentioned herein below table as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred.			
The Borrowers attention is invited to the provisions of sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets			
DESCRIPTION OF THE PROPERTIES			
Name of Borrower/ Guarantor/ Co-Borrower	Demand Notice Date & O/s. Amount Rs. (Interest + Charges - Recovery)	Schedule of Immovable Property	Date & Type of Possession
LAN : PHR013002669554 (1) Anilkumar Vasrambhai Shirmali (2) Nitaben Anilkumar Shirmali	12-12-2023 Rs. 14,92,081/- as on 07-12-2023	ALL THAT PIECES AND PARCELS OF IMMOVABLE RESIDENTIAL PROPERTY PLOT NO. 70, SHYAM VIHAR UPVAN, S. NO. 440 PAKI 2, PARBADA ROAD, BANASKANTHA, PAL-ANPUR-385001, GUJARAT, INDIA. DIST. PALANPUR, DIST: BANASKANTHA AS FOLLOV BOUNDARY BY: EAST- Internal Road, WEST-Plot No.65, NORTH-Plot No.71, SOUTH-Plot No.69	02-06-2024 (PHYSICAL)
LAN : PHR001305350121 (1) DHOBI SUDHIRBHAI CHANDRAKANTH DHOBI (2) HEMABEN RATILALBHAI BHAI	31-10-2023 Rs.13,62,079/- as on 12-10-2023	FLAT NO. 201, 2ND FLOOR, TOWER B, GANADISH COMPLEX, RS NO. 862, TPS NO. 3, FP NO. 979, IN FRONT OF VIMS CORPORATION WARD NO. 3-C, B/H MAHESH COMPLEX, OFF WAGHODIYA ROAD, WAGHODIYA, MOJE: BAPOD, VADODARA-390109, GUJARAT, INDIA. East: FLAT NO. B-202 West: O.T.S. North: COMMON PARKING, South: COMMON PASSAGE WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	02-06-2024 (PHYSICAL)
LAN : PHR044605337683 (1) Hiren Vinodbhai Ajmera (2) Geetaben Hirenbhai Ajmera	27-07-2023 Rs. 40,36,171/- as on 30-04-2024	ALL THAT PIECES AND PARCELS OF IMMOVABLE RESIDENTIAL PROPERTY BEARING FLAT NO. 403, BUILT UP AREA ADMEASURING 236 SQ. YARDS ON 4TH FLOOR, OF BLOCK NO. A IN THE BUILDING KNOWN AS "SHANTI PUJAY HOMES" CONSTRUCTED ON N.A. LAND AREA ADMEASURING 10317 SQ. METER, SITUATED AND LYING ON REVENUE SURVEY NO. 266, WHICH IS MORE IDENTIFIES AS T.P.S. NO. 45 OF F.P. NO. 80 OF VILLAGE: CHANDLODIYA OF SUB DIST. AHMEDABAD-8 (SOLA) OF DISTRICT AHMEDABAD IN THE STATE OF GUJARAT HAVING BOUNDARIES AS UNDER: EAST: FLAT NO. 402, WEST: SOCIETY ROAD, NORTH: FLAT NO. 401, SOUTH: BLOCK NO. B. WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY - FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	02-06-2024 (PHYSICAL)
LAN : PHR000301483334 (1) Jigneshkumar Jantilal Pokal (2) Reshmba Jigneshkumar Pokal	29-08-2023 Rs. 16,98,560/- as on 23-08-2023	ALL THAT PIECE AND PARCEL OF IMMOVABLE RESIDENTIAL PROPERTY A/202, 2ND FLOOR, PLOT NO. 125/1, SURVEY NO. 4831, TPS NO. 119, AKSHAR ENTERPRISE, AGAM RESIDENCY, NIKOL, AHMEDABAD-382350 HAVING BOUNDARIES AS UNDER: East: Flat No. A/203, WEST: Flat No. B/201, NORTH: Society Road, SOUTH: Flat No. A/201, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY - FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	02-06-2024 (PHYSICAL)
LAN : PHR001305495238 (1) KHANDEKAR ASHOK MAHADEV (2) RESHMA ASHOK KHANDEKAR	31-10-2023 Rs.15,78,070/- as on 12-10-2023	TOWER B, BLOCK-C, FLAT NO. C/401, 4TH FLOOR, SAKAR SPLENDORA-II, REV SUR NO. 385, BLOCK NO. 227, T.P. SCHEME NO. 1, FINAL PLOT NO. 106, VILLAGE: YEMALI, SAMA SAVALI, VADODARA-390008, GUJARAT, INDIA, East: ADJ PLOT, West: 106 METER WIDE ROAD, North: ROAD, South: ADJ PLOT, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY - FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	02-06-2024 (PHYSICAL)
LAN : PHR001306531555 (1) PARTH NARENDRABHAI DAVE (2) VAISHALIBEN NARENDRABHAI DAVE	31-10-2023 Rs.10,14,553/- as on 12-10-2023	FLAT NO. 220, 2ND FLOOR, GHANSHYAM FLAT, CS NO. 1386 (1390+1391+1392+1393 JOINT), SHEET NO. 91, BH TALATI OFFICE, VADSR, VADODARA-390011, GUJARAT, INDIA. East: FLAT NO.221, WEST: FLAT NO.219, North: C.S NO. 1389, 1388 and 1389. South: AFTER PASSAGE, FLAT NO.204, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	02-06-2024 (PHYSICAL)
LAN : PHR008706158496 (1) HARSHABEN RAMESHBHAI CHADANIYA 2) SHAILESHBHAI BECHARBHAI CHADANIYA	20-07-2023 Rs. 15,42,967/- as on 17-07-2023	ALL THAT PIECES AND PARCELS OF IMMOVABLE RESIDENTIAL PROPERTY COMPRISING OF FLAT NO. 102 BUILT UP AREA ADMEASURING 24.45 SQ. MTS. AND SUPER BUILT UP AREA ADMEASURING 37.83 SQ. MTS. AND CARPET AREA ADMEASURING 21.10 SQ. MTS. ON 1ST FLOOR OF WING-D IN THE HIGH RISE BUILDING KNOWN AS "CITY SERENITY" CONSTRUCTED ON NA LAND AREA ADMEASURING 1513.00 MTS. SITUATED AND LYING ON REVENUE SURVEY NO. 1601/PAIKEE WHICH IS MORE IDENTIFIED AS F.P. NO. 15 OF T.P.S. NO. 22 (RAYA) OF VILLAGE RAYYA - 2 OF SUB DIS. AND DIS. RAJKOT IN THE STATE OF GUJARAT HAVING BOUNDARIES AS UNDER : EAST : FLAT NO. 103, WEST : FLAT NO. 101, NORTH : OPEN SPACE THEN ROAD, SOUTH : PASSAGE, STAIR AND LIFT, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	05/06/2024 (SYMBOLIC)
LAN : PHR008707867145 & HTR008708014740 (1) CHOVIATYA HARESHBHAI KURJIBHAI 2) CHOVIATYA PRABHABEN HARESHBHAI	14-03-2024 Rs. 34,85,789/- as on 14-03-2024	ALL THAT PIECES AND PARCELS OF IMMOVABLE RESIDENTIAL TENEMENT CONSTRUCTED OF NA LAND BEARING RSN 90 PART 1 AND 90-3 PART 7 OF CITY RAJKOT, BEARING PLOT NO. 10, LAND AREA ADM. 55.61 SQ. MTS. BEARING CITY SURVEY NO. 3147/10 CITY SURVEY WARD NO. 13/2, BEARING FP NO. 29 AND 47 PART OF TPS NO. 12, SITUATED WITHIN LIMITS OF RMO DIST. RAJKOT IN THE STATE OF GUJARAT. EAST : ROAD, WEST : PROPERTY ON ADJ. F.P. NO. 46, NORTH : PROPERTY ON PLOT NO. 11, SOUTH : PROPERTY ON PLOT NO. 9, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	05/06/2024 (SYMBOLIC)
LAN : PHR008707223536 (1) GARIYA HARESHBHAI KHIMABHAI 2) GARIYA MEENABEN KHIMABHAI	19-03-2024 Rs. 19,15,273/- as on 19-03-2024	ALL THE PIECE AND PARCEL IMMOVABLE PROPERTY BEARING BLOCK NO. 2 OF SUB PLOT NO. 9 TO 14 B OF PLOT NO. 9 TO 14 OF THE SCHEME KNOWN AS "SHRINATH PARK-B" IN THE VILLAGE: KUNAVADA SUB DISTRICT & DISTRICT: RAJKOT, ADJ. PLOT NO. 15 TO 20, WEST : 12.00 METER WIDE ROAD, NORTH : HOUSE OF SUB PLOT NO. 9 TO 14A, SOUTH : HOUSE OF SUB PLOT NO. 9 TO 14C, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	05/06/2024 (SYMBOLIC)
LAN : PCR00130471322 & ECR001305410475 (1) M/S. HIND TRADERS (2) CHANDRABHAI GURUMUKHDAS SEJWANI 3) SUSHIL CHANDRABHAI SEJWANI 4) CHHAYABEN CHANDRABHAI SEJWANI	14-03-2024 Rs.1,73,06,748.00/- as on 12-03-2024	<b>PROPERTY 1:</b> - ALL THE PIECE AND PARCEL IMMOVABLE PROPERTY BEARING DISTRICT: BHARUCH, SUB DISTRICT: BHARUCH, VILLAGE: MAJOMPUR, R.S. NO. 2 AND 3, ADM. 26931.00 SQ. MTR. N.A. LAND PAKI PLOT NO. B-13, TOTAL ADM.: 364.16 SQ. MTR. PAKI EAST SIDE ADM. 185.73 SQ. MTR. OWNED BY CHHAYABEN CHANDRABHAI SEJWANI. EAST: OPEN LAND OF PLOT NO. 12, WEST: WEST SIDE OPEN LAND PLOT NO. 13, NORTH: 6.00 MTR. PUBLIC ROAD, SOUTH: R.S. NO. 15 OPEN LAND PAKI BUNGALOW <b>PROPERTY 2:</b> - ALL THE PIECE AND PARCEL IMMOVABLE PROPERTY BEARING DISTRICT: BHARUCH, SUB DISTRICT: BHARUCH, VILLAGE: KASAK, CITY SURVEY WARD NO. 1, CITY SURVEY NO. 3211 PAKI PLOT NO. 93-B, TOTAL ADM. 346.50 SQ. MTR. OWNED BY CHHAYABEN CHANDRABHAI SEJWANI. EAST: PLOT NO. 94, WEST: PLOT NO. 93/A, NORTH: LAND OF CHAMELI VOHRA PATEL, SOUTH: BORDER OF ADJ. LAND AND BHARUCH SHUKALTI ROAD, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	06-06-2024 (SYMBOLIC)
LAN : PHR008704308419 & PHR008704383901 (1) HIREN R. BAROT 2) BAROT MANISHA HIRENBHAI	17-06-2021 Rs. 11,59,359/- as on 16-06-2021	ALL THE PIECE AND PARCEL OF FLAT NO. B-401 ON FOURTH FLOOR OF BUILDING-B IN SCHEME KNOWN AS "ANJALI PALACE" HAVING BUILT-UP AREA ADM. 30-17 SQ. MTRS. ON NA LAND BEARING REVENUE SURVEY NO. 28 PAKI 4, LYING AND BEING AT MOUJE VILLAGE - GHANATESHWAR, REGISTRATION SUB DISTRICT & REGISTRATION DISTRICT - RAJKOT, THE SAID PROPERTY IS BOUNDED AS FOLLOV: SURROUNDING: EAST: MARGIN, WEST: PASSAGE, LIFT, NORTH: MARGIN, SOUTH: COMMON WALL WITH FLAT NO. B-402, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	05/06/2024 (SYMBOLIC)
LAN : LPR008702239057 & ECR008705438836 & LTR008708912482 (1) VIRENBHAI BABULAL SINDHAV (2) JYOTIBEN VIRENBHAI SINDHAV	14-03-2024 Rs. 70,63,148.85/- as on 12-03-2024	ALL THE PIECE AND PARCEL IMMOVABLE RESIDENTIAL BUILDING WITH LAND ADM. 116-37 SQ. MTRS. OF BLOCK NO. 79 OF RAJKOT REVENUE SURVEY NO. 398, RAJKOT CITY SURVEY NO. 5504 AND 5524 TO 5538 (P), CITY SURVEY WARD NO. 7, PIN CODE NO. 360001, EAST: OTHERS PROPERTY, WEST : OTHERS PROPERTY, NORTH : ROAD, SOUTH : OTHERS PROPERTY, WITH BUILDINGS CONSTRUCTED THEREON ALONG WITH OTHER ASSETS SUCH AS FURNITURE AND FIXTURES, EQUIPMENTS, MACHINERY -FIXED AND MOVABLE, STRUCTURE AND ANY OTHERS ASSETS SITUATED THEREON.	05/06/2024 (SYMBOLIC)
Please further note that as mentioned in sub-section 13 of Sec. 13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under security referred to in this Notice without prior written consent of our Bank.			
Date: 07-06-2024 Place: Gujarat	Sd/- Authorised Officer, Axis Bank Ltd.		

CAPRI GLOBAL CAPITAL LIMITED				
Registered & Corporate Office - 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013 Circle Office - 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060				
<b>APPENDIX - IV-A [See proviso to rule 8 (6) and 9 (1)] Sale notice for sale of immovable properties</b>				
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) AND 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.				
SR. NO.	1. BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	<b>1. Mr. Dipkumar Rameshchandra Chauhan ("Borrower")</b> <b>2. Mrs. Nirmalaben Chauhan (Co-borrower)</b> <b>LOAN ACCOUNT NO. LNMEAEH00010853</b> <b>Rupees 32,47,117/- (Rupees Thirty Two Lakhs Forty Seven Thousand One Hundred and Seventeen Only) as on 16.02.2023 along with applicable future interest.</b>	All that piece and parcel of Property bearing Shop No. A-7 & A-8 on Ground Floor, admeasuring 39.00 sq. Mtrs. And undivided share of land 16.00 sq. Mtrs., Jay Kuber Nagar (Avenue), Block No. A, Old Survey No. 98, New Survey No. 189, Village Du-Vaghura, Tal: Zhadadia, Bharuch, Gujarat - 391210, Property A-7 Bounded As: East By - Shop No. A-27, West By - Passage, North By - Shop No. A-6, South By - Shop No. A-8, Property A-8 Bounded As: East By - Shop No. A-26, West By - Passage, North By - Shop No. A-7, South By - Shop No. A-9	<b>1. E-AUCTION DATE: 11.07.2024 (Between 3:00 P.M. to 4:00 P.M.)</b> <b>2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 10.07.2024</b> <b>3. DATE OF INSPECTION: 09.07.2024</b>	<b>RESERVE PRICE Rs. 10,70,000/- (Rupees Ten lacs Seventy Thousand Only)</b> <b>EARNED MONEY DEPOSIT: Rs. 1,07,000/- (Rupees One Lac Seven Thousand Only)</b> <b>INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)</b>
2.	<b>1. Mr. Nitin Vinodkumar Shah ("Borrower")</b> <b>2. Mr. Akbarsha Muktasha Saiyed (Co-borrower)</b> <b>LOAN ACCOUNT NO. LNMEAEH00014817</b> <b>Rupees 21,56,457/- (Rupees Twenty One Lakhs Fifty Six Thousand Four Hundred and Fifty Seven Only) as on 31.10.2023 along with applicable future interest.</b>	All that piece and parcel of Property being Non-agricultural and Residential Plot No. 503, area admeasuring about 148.18 Sq. Mtrs., and house constructed upon First Floor, & total Construction area 120.80 Sq.mtr. Revenue Survey No. 40, Shubham Society, Village Samkhiyal, Taluka Bhachau, District Kachchh, Gujarat - 370150 Bounded As: East By - 7.62 Mtrs. Internal road, West By - Plot No. 520, North By - Plot No. 504, South By - Plot No. 502	<b>1. E-AUCTION DATE: 11.07.2024 (Between 3:00 P.M. to 4:00 P.M.)</b> <b>2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 10.07.2024</b> <b>3. DATE OF INSPECTION: 09.07.2024</b>	<b>RESERVE PRICE Rs. 13,80,000/- (Rupees Thirteen lacs Eighty Thousand Only).</b> <b>EARNED MONEY DEPOSIT: Rs. 1,38,000/- (Rupees One Lac Thirty Eight Thousand Only)</b> <b>INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)</b>
3.	<b>1. Mr. Fatehsingh Vikramsingh Dabhi ("Borrower")</b> <b>2. Mrs. Rekhaba Fatehsingh Dabhi (Co-borrower)</b> <b>Loan Account No. LNMEPLN000041537</b> <b>Rupees 21,21,293/- (Rupees Twenty One Lakhs Twenty One Thousand Two Hundred and Ninety Three Only) as on 30.10.2023 along with applicable future interest.</b>	<b>PROPERTY NO. 1</b> All that piece of parcel of land along with structure standing there on being the Residential Property out of Revenue Survey No. 1447, 1448/1, 1448/2, Plot No. 77, Gram Panchayat Assessment No. 3390, total admeasuring 139-40 Sq. Meter, i.e., 1500-00 Sq. Ft., Siddharth Nagar Society, Near Reliance Tower, situated in the sim of Shihori, Tal: Kankrej, Dist. Banaskantha, Gujarat - 385550, Bounded As: East By - Plot No. 62, West By - Road, North By - Plot No. 75, South By - Land of Parameter <b>PROPERTY NO. 2</b> All that piece or parcel of land along with structure standing there on being the Residential Property but of Revenue Survey No. 1447, 1448/1, 1448/2, Plot No. 78, Property No. 12345, Gram Panchayat Assessment No. 3391, total admeasuring 139-40 Sq. Mts. i.e., 1500-00 Sq. Ft., Siddharth Nagar Society, Near Reliance Tower situated in the Sim of Shihori, Tal: Kankrej, Dist. Banaskantha, Gujarat - 385550, Bounded As: East By - Plot No. 61 West By - Road, North By - Land of Parameter, South By - Plot No. 79	<b>1. E-AUCTION DATE: 11.07.2024 (Between 3:00 P.M. to 4:00 P.M.)</b> <b>2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 10.07.2024</b> <b>3. DATE OF INSPECTION: 09.07.2024</b>	<b>RESERVE PRICE Rs. 21,50,000/- (Rupees Twenty One Lacs Fifty Thousand Only) (For Both Properties).</b> <b>EARNED MONEY DEPOSIT: Rs. 2,15,000/- (Rupees Two Lacs Fifteen Thousand Only)</b> <b>INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)</b>
For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e., <a href="https://www.capriglobal.in/auaction/">www.capriglobal.in/auaction/</a>				
<b>TERMS &amp; CONDITIONS OF ONLINE E-AUCTION SALE:-</b>				
1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities				



# ફાયનાન્સિયલ એક્સપ્રેસ

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## ફોર્મ ૭

### એક્સપ્રેશન ઓફ ઇન્ટરેસ્ટ માટે આમંત્રણ

#### અનુપમ પોર્ટ કેન્સ કોર્પોરેશન લીમીટેડ હાલમાં કોઈ વ્યવસાયિક કામકાજો નથી.

(ઇન્સોલ્વેન્સી અને બેન્ક્રપ્ટસી (કોર્પોરેટ પર્સન્સ માટે ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયા) નિયમનો, ૨૦૧૬) ના નિયમન ૩૬એ (૧) હેઠળ

સંબંધિત વિગતો	
૧. કોર્પોરેટ દેવાદારનું નામ તેમજ પેન/સીઆઇએન/એલએલપી નં.	અનુપમ પોર્ટ કેન્સ કોર્પોરેશન લીમીટેડ CIN: U29100GJ2011PLC067084
૨. રજીસ્ટર્ડ ઓફીસનું સરનામું	પ્લોટ નં. ૧૩૮, જીઆઈડીસી ઇન્ડસ્ટ્રીયલ એસ્ટેટ વિકલ ઉદ્યોગનગર, વિકલ ઉદ્યોગનગર, ગુજરાત-૩૮૮૧૨૧, ભારત.
૩. વેબસાઇટનો પુઆરએલ	પ્રાપ્ય નથી
૪. સ્થળની વિગતો જ્યાં મોટાભાગની જંચમ મિલકતો આવેલ છે.	ગુજરાત
૫. મુખ્ય ઉત્પાદનો/સેવાઓની ઇન્સ્ટોલ્ડ કેપેસિટી	લાગુ નથી કારણકે કંપનીની હાલમાં કોઈ ઉત્પાદન કામગીરીઓ નથી
૬. છેલ્લા નાણાકીય વર્ષમાં વેચાયેલ મુખ્ય ઉત્પાદનો/સેવાઓનો પુરવઠો અને કિંમત	અમારી સમક્ષ રજૂ કરાયેલ નફા અને નુકશાનની જોગવાઈઓ મુજબ કંપનીનું ટર્નઓવર રૂ. ૫.૩૬ કરોડ છે.
૭. કર્મચારીઓ/કાર્યકર્તાઓની સંખ્યા	શૂન્ય
૮. વધુ વિગતો તેમજ બે વર્ષના વર્ષના છેલ્લા ઉપલબ્ધ નાણાકીય નિવેદનો (શીટ્યુલ સાથે), કેશિટ રોની યાદી, પ્રક્રિયાના આગમી કાર્યક્રમોની સંબંધિત તારીખો ઉપલબ્ધ છે :	વિગતો cirp.anupam@gmail.com ને ઇમેઇલ કરીને મંગાવી શકાશે.
૯. કોડની કલમ ૨૫(૨)(એચ) હેઠળ રીઝોલ્યુશન અરજદારોની લાચકાત ઉપલબ્ધ છે:	વિગતો cirp.anupam@gmail.com ને ઇમેઇલ કરીને મંગાવી શકાશે.
૧૦. એક્સપ્રેશન ઓફ ઇન્ટરેસ્ટ લેવાની છેલ્લી તારીખ	૨૯.૦૬.૨૦૨૪
૧૧. ભાવી રીઝોલ્યુશન અરજદારોની કામચલાઉ યાદી જારી કરવાની તારીખ	૦૮.૦૭.૨૦૨૪
૧૨. કામચલાઉ યાદીમાં વાંધાઓ જમા કરવાની છેલ્લી તારીખ	૧૨.૦૭.૨૦૨૪
૧૩. ભાવી રીઝોલ્યુશન અરજદારોની અંતિમ યાદી જારી કરવાની તારીખ	૨૦.૦૭.૨૦૨૪
૧૪. માહિતી મેમોરેન્ડમ, મુલ્યાંકન મેટ્રીક્સ અને ભાવી રીઝોલ્યુશન અરજદારનો રીઝોલ્યુશન પ્લાન માટે અરજી જારી કરવાની તારીખ	૨૦.૦૭.૨૦૨૪
૧૫. રીઝોલ્યુશન પ્લાન જમા કરવાની છેલ્લી તારીખ	૨૪.૦૮.૨૦૨૪
૧૬. ઈગ્નોર્સાઈ જમા કરવા માટે પ્રોસેસ ઇમેઇલ આઇટી :	cirp.anupam@gmail.com

નંદિશ સુનિલભાઈ વિન  
અનુપમ પોર્ટ કેન્સ કોર્પોરેશન લીમીટેડના રીઝોલ્યુશન પ્રોફેશનલ  
રજી. નં.: IBBI/PA-001/IP-P-02117/2020-2021/13270  
સરનામું: સી/૫૩, શાંતિનિકેતન રો હાઉસ, સાગર કોમ્પ્લેક્સ સામે,  
આનંદ મહલ રોડ, સુરત-૩૯૫૦૦૯

તારીખ: ૦૭.૦૬.૨૦૨૪  
સ્થળ: સુરત



રજીસ્ટર્ડ

સિક્યોરીટી ઇ  
જોગવાઈઓ  
અને એન્ફોર્સ  
માટે ઈ-હરાજી  
આથી જાહેર  
ગીરવેદાર(રો)  
ગીરો કરાયેલ  
અધિકારીએ  
ધોરણે ૨૭.૦૬  
એડવાઇઝર,  
લેણદારની બા  
સાતસો સોળ  
મુજબ સિવાય  
વ્યાજ અને અ  
રીઝર્વ કિંમત  
પુરા) રહેશે અ  
એકાવન અને  
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વેચાણની વિગ  
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**FINANCIAL EXPRESS**

<b>FORM G</b>	
<b>INVITATION FOR EXPRESSION OF INTEREST FOR</b>	
<b>ANUPAM PORT CRANES CORPORATION LIMITED NOT</b>	
<b>HAVING ANY BUSINESS ACTIVITIES AT PRESENT</b>	
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	<b>ANUPAM PORT CRANES CORPORATION LIMITED</b> CIN: U29100GJ2011PLC067084
2. Address of the registered office	Plot No. 138 Gidc Industrial Estate Vithal Udyognagar, Vithal Udyognagar, Gujarat-388121, India
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gujarat
5. Installed capacity of main products/ services	Not applicable as the Company has no manufacturing operations at present
6. Quantity & value of main products/ services sold in last financial year	The Company has turnover of Rs. 5.36 Cr according to provisional profit & loss Account produced before us
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email at: <a href="mailto:cirp.anupam@gmail.com">cirp.anupam@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be obtained by sending email at: <a href="mailto:cirp.anupam@gmail.com">cirp.anupam@gmail.com</a>
10. Last date for receipt of expression of interest	<b>29/06/2024</b>
11. Date of issue of provisional list of prospective resolution applicants	<b>08/07/2024</b>
12. Last date for submission of objections to provisional list	<b>12/07/2024</b>
13. Date of issue of final list of prospective resolution applicants	<b>20/07/2024</b>
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	<b>20/07/2024</b>
15. Last date for submission of resolution plans	<b>24/08/2024</b>
16. Process email id to submit EOI	<a href="mailto:cirp.anupam@gmail.com">cirp.anupam@gmail.com</a>
<b>Nandish Sunilbhai Vin</b>	
Resolution Professional for Anupam Port Cranes Corporation Limited	
<b>Regn No: IBBI/PA-001/IP-P-02117/2020-2021/13270</b>	
<b>Date :</b> 07.06.2024	<b>Address :</b> C/53, Shanti Niketan Row House, Opp Sagar Complex, Anand Mahal Road, Surat-395009
<b>Place:</b> Surat	



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**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR ANUPAM PORT CRANES CORPORATION**  
**LIMITED NOT HAVING ANY BUSINESS ACTIVITIES AT PRESENT**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	<b>ANUPAM PORT CRANES CORPORATION LIMITED</b>  CIN:U29100GJ2011PLC067084
2.	Address of the registered office	PLOT NO. 138 GIDC INDUSTRIAL ESTATE VITHAL UDYOGNAGAR, VITHAL UDYOGNAGAR, Gujarat, India, 388121
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Gujarat.
5.	Installed capacity of main products/services	Not applicable as the Company has no manufacturing operations at present.
6.	Quantity and value of main products/services sold in last financial year	The Company has turnover of Rs. 5.36 Cr according to provisional profit & loss Account produced before us.
7.	Number of employees/workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at :	Details can be obtained by sending email at: <a href="mailto:cirp.anupam@gmail.com">cirp.anupam@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email at: <a href="mailto:cirp.anupam@gmail.com">cirp.anupam@gmail.com</a>
10.	Last date for receipt of expression of interest	29/06/2024
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13.	Date of issue of final list of prospective resolution applicants	20/07/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	20/07/2024
15.	Last date for submission of resolution plans	24/08/2024
16.	Process email id to submit Expression of interest	<a href="mailto:cirp.anupam@gmail.com">cirp.anupam@gmail.com</a>

